

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI KUL BHARAT, JUDICIAL MEMBER  
ITA No.4977/Del/2019  
Assessment Year : 2009-10**

<b>Raj Kumar Dhingra, 282, Boundry Road, Civil Line, Meerut, Uttar Pradesh-25001 PAN-AAMPD1714G</b>	<b>Vs.</b>	<b>Pr. CIT, Ghaziabad</b>
(Appellant)		(Respondent)

Appellant by : None  
Respondent by : Shri. R.K. Gupta, Sr. DR

Date of hearing : **15.04.2021**  
Date of pronouncement : **15.04.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2009-10 is directed against the order of learned Principal Commissioner of Income Tax, Ghaziabad dated 27.03.2019.

2. None appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide letter dated 06.04.2021, received through email,

has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee.
5. In the result, the appeal of the assessee is dismissed.

Above decision was pronounced on conclusion of Virtual Hearing on 15.04.2021.

***Sd/-***  
**(KUL BHARAT)**  
**JUDICIAL MEMBER**

***Sd/-***  
**(G.S. PANNU)**  
**VICE PRESIDENT**

sh

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar